

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE. TA. NO. 1215/82 W.P. NO. 209/84 OF.....

NAME OF THE PARTIES Tai Prakash Sri Verma.....Applicant

Versus

Union of India Govt......Respondent

Part A.

Sl.No.	Description of documents	Page
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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

This file was received from record room without R.O.T.A.

checked on Dated 29-9-11.....

Counter Signed.....

Section Officer/In charge

*Signature of the
Dealing Assistant*

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

FORM OF INDEX

~~D.A./T.A./P.A./C.P./~~ No. 125-1987 wp 209/84
G.P. Srivastava vs. U.O.I.
P A R T - I

1.	Index Papers	:- 1 - 3
2.	Order Sheet	:- 4 - 12
3.	Any other orders	:- Nil
4.	Judgement	:- 13 D.F.D. on 1-6-90
5.	S.L.P.	:- Nil D.F.D. on 1-6-1990

9/2/1988
D.Y. Registrat

Supervising Officer
(Kmtb - d/l)

Dealing Clerk
(A. K. Rai)

Note :- If any original document is on record - Details.

Nil.

Dealing Clerk
(A. K. Rai)

V.K. Mishra

CIVIL SIDE
CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case

W.P. 209-84

Name of parties

Deri Balak Singh vs. Chhagan Singh

Date of institution

12-1-84

Date of decision

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
	1	Civil 515 (W-84)	2	—	Rs. 5.00			
	2	W.P. with Answer and affidavit	25	—	P. 102.00			
	3	Power	1	—	5.00			
	4	Emd 4881 (W-84)	5	—	7.00			
	5	order sheet	2	—	—			
	6	Bank copy	1	—	—			

I have this

day of

198

examined

the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date.....

Munsarim

Clerk

ANNEXURE - A

CAT

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE 1215 of 1987

NAME OF THE PARTIES

J.P. Srivastava

Applicant

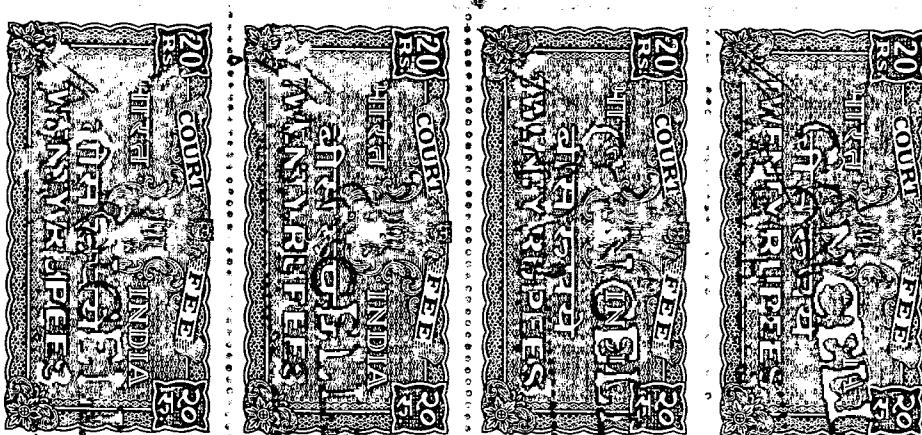
Versus

B.O.T

Respondent

Part A, B & C

Sl. No.	Description of documents	PAGE
1.	H.C. Order	A-1
2.	H.C. Order Sheet.	A-2 to A3
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5.	Judgement	A-37
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7.	Bench Copy	B-39 to B65
8.	C. Math.	C-66 to C-69



IN THE HIGH COURT OF UTTAR PRADESH AT ALIGARH,
LUCKNOW BENCH, LUCKNOW.



Sett. 12/1984

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WRIT PETITION NO. 209 OF 1984.

(UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA)

Jai Prakash Srivastava, son of Sri Ram Adhar Lal Srivastava, resident of Village Marottampur, Post Office Bhaisahan, District Azamgarh C/O Sri Ram Adhar Lal Srivastava, Section Officer, Election Directorate, Newal Kishore Road, Lucknow.

... Petitioner.

V E R S U S

1. The Union of India through the Secretary, Ministry of Communications, Government of India, New Delhi.
2. The General Manager, Telecommunications, Uttar Pradesh Circle, Lucknow.
3. The Chief Superintendent, Central Telegraphs Office, Lucknow.

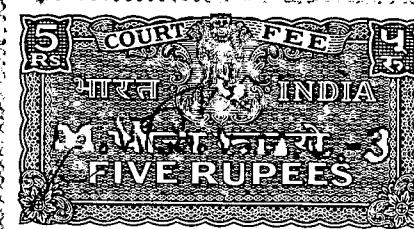
... Opposite-Parties.

The humble petition of the above-named petitioner most respectfully sheweth as under :-

1. That with a view to make recruitment for Reserve Trained Pool in the cadre of Telegraphists in the various offices under the opposite-party no. 2 an advertisement was published in the 2nd October, 1982 issue in the weekly titled "Employment News". A true copy of the said advertisement No. 1/82 is being annexed as Annexure No. 1 to this writ petition.

G. J. J. 20/10/82





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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
LUCKNOW BENCH, LUCKNOW.

Civil Misc. An. No. 518 (w) of 1984.

Jai Prakash Srivastava, son of Sri Ram Adhar
Lal Srivastava, resident of Village Narottampur,
Post Office Bhaishan, District Azamgarh, C/O
Sri Ram Adhar Lal Srivastava, Section Officer,
Election Directorate, Newal Kishore Road,
Lucknow.

... Applicant.

V E R S U S

1. The Union of India through the Secretary, Ministry of Communications, Government of India, New Delhi.
2. The General Manager, Telecommunications, Uttar Pradesh Circle, Lucknow.
3. The Chief Superintendent, Central Telegraphs Office, Lucknow.

... ... Opposite-Parties.

In re 209
Writ Petition No. of 1984.

Jai Prakash Srivastava. Petitioner.

V E R S U S

The Union of India and others. Opposite-Parties.

APPLICATION FOR INTERIM RELIEF.

For the facts and reasons stated in the accompanying writ petition supported by an affidavit it is respectfully prayed that the opposite-parties be directed to send the petitioner for training in pursuance of the order dated April 8, 1983 contained in Annexure No. 3 to the writ petition and the petitioner be treated

(6) 4/2/84

ORDER SHEET

IN THE HIGH COURT JUDICATURE AT ALLAHABAD
w.p. No. 209 of 1984.

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
12/84	<p>Hen k-n-g, 7 Km SS A, 7</p> <p>Admit and connected with w.p. No. 5375 of 83- sd-k-n-g- sd-ss A- 12/84-</p> <p>C.M. Am No. 515 (2) 84-</p>	
12/84	<p>Hen k-n-g, 7 Km SS A, 7</p> <p>- Put up along with the w.p.</p> <p>sd-k-n-g- sd-ss A- 12/84-</p>	
26/2/84	<p>Service report of 1/83. Notices received by Sri A. S. Pandharkar Advocate My office present</p> <p>yes ✓ Km SS A- 12/84-</p>	
11		

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W. P. No. 209 of 1984

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Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
11.5.84	Comm. S. 151-84 : After R. m. S. T. The setting S. D. C. M. T. 11.5.84	
21/5/84	Fixed in C. M. T. no. 5151 (C) of 84. Hon'ble S. C. M. T.	
	For orders see my order of date passed in writ petition No. 4298 of 1983.	
21	S. Chas	21-5-1984
27.7.84	Hon. R. C. D. S. T.	
	List next week as prayed.	
		27.7.1984
		M. B.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

REGISTRATION NO. 1215 of 1987. (1)

APPELLANT
APPLICANT

VERSUS

DEFENDANT
RESPONDENT

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
8/12/89	<p>Non-Disclosure of Party, i.e. Non K. J. Roman, Hm.</p> <p>No one is present on behalf of the applicant. Notices were issued from Judicial Officer to the applicant's counsel. However, by way of extra precaution we issue notices to the applicant by name as also to his counsel. Mr. Rekha Panday holding brief for SMD. Promot Manu for opposite parties is present. The opposite parties may file counter within four weeks to which the applicant or may file rejoinder within two weeks thereafter & list for orders on 19-1-90.</p> <p>W.R. A.M.</p>	<p>OR Case has been recd. from CAT, Md. as 20.8.89.</p> <p>Case is admitted CA/PA has not filed Notices were issued from CAT, Md. of is attached.</p> <p>Submitted to order</p> <p>1 7/12</p> <p>Notice issued 5/11/89</p>

(13)
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A/37

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW

....
JUNE 1, 1990

Registration No. T.A. No. 1215/87

(w.p. No. 209/84)

J.P. Srivastava ... Petitioner

vs

Union of India and ors ... Respondents

Hon' Mr P.C. Jain, A.M.

Hon' Mr J.P. Sharma, J.M.

(By Hon' Mr P.C. Jain, A.M.)

None is present for the parties.

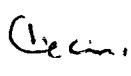
No one is appeared for the applicant in this case on the dates so far fixed by the Tribunal. The notice sent to his counsel on 5-1-90 has not been received back and it will, therefore, be ^{presumed} assumed to have been served. Notice sent to the petitioner on the same day at his permanent residential address has ~~also~~ been received un-served without any postal remarks. In the absence of any representation on behalf of the petitioner, the T.A. is dismissed in default and for want of prosecution.


Member (J)

(sns)

JUNE 1, 1990

Lucknow.


Member (A)

Bench A-15 (K)

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In the Hon'ble High Court of Judicature at Allahabad,

Lucknow Bench, Lucknow.

Writ Petition No. 209 of 1984.

Jai Prakash Srivastava. Petitioner.

V E R S U S

The Union of India and others. Opposite-Parties.

I N D E X

<u>Sl. No.</u>	<u>Description of the papers.</u>	<u>Page Number.</u>
1.	Application for Interim Relief.	1-1A
2.	Writ Petition.	2-11
3.	Annexure No. 1- True copy of the advertisement No. 1/82 published in the Employment News of 2nd October, 1982.	12-16
4.	Annexure No. 2- True copy of letter No. CS/Car/Rectt.TL (RTP)/82, dated 7-4-1983.	17-18
5.	Annexure No. 3-True copy of letter No. E-48/RTP-TL/82/25 dated April 8, 1983.	19-21
6.	Annexure No. 4- True copy of letter No. E-48/RTP-TL/82, dated August 27, 1983/ September 24, 1983.	22-23.
7.	Affidavit of the petitioner in supp rt of the writ petition.	24-25
8.	Power.	26

Lucknow dated

January , 1984.

S.R. Dwivedi
(S.R. Dwivedi)

Advocate

Counsel for the Petitioner.

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as an employee of the opposite-parties.

It is further requested that the opposite-parties may be restrained from making any further appointments during pendency of the instant writ petition and the implementation and operation of the order dated August 27, 1983/September 24, 1983 be stayed.

An ad-interim stay orders be passed accordingly in the meanwhile.

Lucknow dated

January , 1984.


(S.R. Dwivedi)
Advocate
Counsel for the Applicant.

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2. That the candidates who fulfilled the requisite age qualifications prescribed in the said advertisement viz between 18 and 23 years on July 1, 1982 and also fulfilled the requisite minimum educational qualifications indicated ~~in~~ the said advertisement submitted their candidature for being recruited as Telegraphists in the Reserve Trained Pool.
3. That the petitioner on the basis of the marks obtained by him at the High School Examination conducted by the U.P. Board of High School and Intermediate Education came under the selection zone as referred to in paragraph 5 of the said advertisement. It is stated that the aggregate percentage of the petitioner after adding the bonus marks for Intermediate and Graduation indicated in the said paragraph 5 had total percentage of 66.6 for purposes of selection in the Reserve Pool Telegraphists.
4. That a qualifying test in English dictation-cum-handwriting and typing was held on December 26, 1982 at which the petitioner along with other candidates had appeared.
5. That the result of the said qualifying test was notified by opposite-party no. 3 by his letter No. CS/Car/Rectt.TL(RTP)/82, dated 7th April, 1983. The petitioner was shown in the list of successful candidates in the said order dated April 7, 1983 at serial No. 25. A true copy of the aforesaid letter dated April 7, 1983 is annexed hereto as Annexure No. 2 to this writ petition.

Govt of India
Ministry of
Human Resources
Department of
Labour

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6. That the petitioner was served with a copy of letter No. E-48/RTP-TL/82-83 with the same serial of the select list dated April 8, 1983, a true copy of which is being annexed hereto as Annexure No. 3 to this writ petition.
7. That the petitioner in pursuance of the said letter dated April 8, 1983 presented himself before April 22, 1983 and submitted documents indicated at Serial Nos. 1 to 8 of the said letter and the said documents are still with opposite-party no. 3. It may be stated that the security deposit for an amount of Rs 1,170/- pledged in favour of the President of India was also made by ~~xx~~ the petitioner. The said security deposit ~~xx~~ was made by the petitioner in the form of fidelity bond for five years with effect from April 1, 1983 and the same was executed through the U.P. Postal Primary Co-operative Bank, Lucknow. The Employment Exchange registration card in original was also submitted and the same are still in the possession of opposite-party no. 3.
8. That the petitioner had completed the requisite formalities and had submitted the documents indicated in the said communication dated April 8, 1983, but till date he has not been called for departmental training which is stated to be for a period of 9 months. After the said departmental training the petitioner would be entitled to be kept ~~xx~~ in Reserve Trained Pool of Telegraphists ~~xx~~ cadre and to be absorbed against future vacancies as and when they arise. The candidates after undergoing the departmental training, as would be evident from a perusal of the communication dated 8th April, 1983 were required to work in any office of the Lucknow Telegraph

Guaranteed
25/4/1983

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Traffic Division on the hourly rates prescribed from time to time. The present rate is Rs 2.75 per hour.

9. That the petitioner awaited for orders for being sent for departmental training, but no intimation was received by him.
10. That to the utter surprise the petitioner has been served with a notice dated August 27, 1983/ September 24, 1983 sent by Sri Rao, Assistant Chief Superintendent (A), Central Telegraph Office, Lucknow purportedly on behalf of the Chief Superintendent, Central Telegraphs Office, Lucknow. By the said communication the petitioner was cryptically informed that due to technical reason the letter dated April 8, 1983 by which the petitioner was approved as Reserve Pool Telegraphists was being cancelled. A true copy of the said letter which was served on the petitioner is being annexed hereto as Annexure No. 4, to this writ petition.
11. That after holding the qualifying test in dictation-cum-handwriting and typing the Selection Committee had found 47 candidates in all suitable for selection as Reserve Trained Pool Telegraphists for the year 1982. This can be gathered from the true copy of letter No. CS/Car/Rectt.TL(RTP)682, dated April 7, 1983 issued from the office of the opposite-party no. 3 which is being annexed hereto as Annexure No. 2 to this writ petition.
Govt. of India Act 1971
A perusal of the said list would show that the

petitioner was allotted 66.6 percentage of marks in the qualifying test at Serial No. 25.

12. That out of the list of candidates suitable for selection dated April 7, 1983 notices for joining the training have been issued to only five candidates whose names are shown in the said list at Serial Nos. 8, 9, 14, 24 and 27. Order cancelling the communications indicating their approval for appointment as Reserve Trained Pool Telegraphists issued on April 8, 1983 have been cancelled *vide* letter dated August 27, 1983/September 24, 1983 (Annexure No. 4 to the writ petition
13. That the petitioner was not afforded any opportunity till the receipt of the impugned Annexure No. 4 dated August 27, 1983/September 24, 1983 which was received by the petitioner on December 23, 1983 in the Village Narottampur, Post Office Bhaishan, District Azamgarh which is in the interior and far off from Lucknow.
14. That it is stated that the petitioner's father serves in the Election Directorate, Newal Kishore Road, Lucknow as Section Officer and he was on leave since September 17, 1983 till October 14, 1983.
15. That the father of the petitioner was in the village and he resumed his duties on October 15, 1983 in the said office.
16. That the impugned Annexure dated August 27, 1983/September 24, 1983 was received by the father of the petitioner on October 15, 1983.
17. That the father of the petitioner sent the impugned Annexure dated August 27, 1983/September 24, 1983 to

the petitioner at the Village address where the petitioner was residing and the same was received by him on December 23, 1983.

18. That the petitioner remained ill since December 23, 1983 till January 2, 1984.
19. That the petitioner felt better on January 4, 1984 and left village on January 5, 1984 and reached Lucknow on January 6, 1984.
20. That the necessary papers including the impugned Annexure dated August 27, 1983/ September 24, 1983 were handed over to Sri S.R. Dwivedi, Advocate for filing the writ petition on January 10, 1984.
21. That the writ petition was prepared by Sri S.R. Dwivedi, Advocate and which was ready on January 11, 1984.
22. That no details have been given out in the said impugned Annexure No. 4 with regard to what were the technical reasons for cancelling the said orders of approval.
23. That the Selection Committee has found the petitioner suitable for selection as ~~Excess~~ Reserve Trained Pool Telegraphists and evidently the petitioner had obtained more than the requisite qualifying marks for the dictation-cum-handwriting test as also in typing test.

14. Jan 21 1984

24. That before issuing the letter dated August 27, 1983/September 24, 1983 cancelling the approval of the petitioner as suitable candidate the petitioner at no time was called upon to show cause why the approval granted to him as successful candidate be not ~~xxxxxxxx~~ cancelled. No reasons were also indicated or brought to the notice of the petitioner much less he was afforded no opportunity to meet the said reasons.
25. That the order dated August 27, 1983/September 24, 1983 appears to have been passed under duress by the ~~author~~ concerned authorities.
25. That it would be relevant to mention here that two similar writ petitions namely writ petition No. 4298 of 1983 (Ram Bhujharat Pandey and others Versus Union of India and others) and Writ Petition No. 5325 of 1983 (Srimati Indra Kumari and others Versus Union of India and others) had been admitted by Hon'ble Mr. Justice U.C. Srivastava and Hon'ble Mr. Justice K.N. Goyal and are pending in this Hon'ble Court.
26. That the Hon'ble Mr. Justice R.C. Deo Sharma has been pleased to pass an interim order on the stay application to the effect that no fresh appointment be made.
27. That to the best of the knowledge of the petitioner there are still about 40 vacancies in the various offices under the opposite-party no. 2 which have not been fulfilled till today.
28. That in the circumstances detailed above and having no other equally efficacious and speedy alternative remedy except to invoke the inherent jurisdiction of this Hon'ble Court under Article 226 of the

Constitution of India.

29. That the impugned order dated August 27, 1983/ September 24, 1983 is challenged amongst others

~~Grounds~~ on the following grounds :-

G R O U N D S

(a) Because the inaction of the part of opposite-party no. 3 is not sending the petitioner for departmental training even though he had qualified at the requisite test as is evidenced by letter dated April 8, 1983 (Annexure No. 3) is wholly unwarranted and capricious.

(b) Because the petitioner having complied with the requirements indicated in the letter dated April 8, 1983 and there being nothing further wanting, opposite-party no. 3 was duty bound to have sent the petitioner for the requisite departmental training.

(c) Because the order contained in Annexure No. 4 to the writ petition dated August 27, 1983/ September 24, 1983 is wholly illegal and has been passed in violation of the principles of natural justice inasmuch as the petitioner has not been afforded any opportunity to show cause why the order approving him as suitable candidate be not cancelled.

(d) Because the said order is highly cryptic and indicates no reasons whatsoever for cancelling the petitioner's approval as suitable candidate.

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(e) Because the order contained in Annexure No. 3 to the writ petition is highly arbitrary and capricious

(f) Because the impugned Annexure No. 4 is manifestly erroneous and unjust and the opposite-parties no. 2 and 3 have committed a manifest error of law on the facts of the record and have acted without jurisdiction and authority.

(g) Because there is has been clear discrimination between the petitioner and the candidate mentioned at Serial No. 27 ~~xxx~~ ~~xxx~~ in the list (Annexure No. 2) who has been deputed for training possessing the same percentage of marks as that of the petitioner.

It is, therefore prayed that this Hon'ble Court may be pleased to

(A) ~~xxxx~~ quash the impugned Annexure dated August 27, 1983/September 24, 1983 by issuing a writ of certiorari and treat the petitioner as an employee of the opposite-parties no. 1, to 3;

(B) issue a writ, direction or order including a writ in the nature of Mandamus commanding the opposite-parties to send the petitioner for training in pursuance of the order dated April 8, 1983 which was fully complied with by the petitioner.

(C) issue any other appropriate writ, direction or order which this Hon'ble Court may deem just and proper in the circumstances of the case; and

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(D) Award cost of this writ petition to the
petitioner.

Lucknow dated

January , 1984.


(S.R. Dwivedi)
Advocate
Counsel for the Petitioner.

In the Hon'ble High Court of Judicature at Allahabad,

Lucknow Bench, Lucknow.

Writ Petition No. of 1984.

Jai Prakash Srivastava. Petitioner.

V E R S U S

The Union of India and others. Opposite-Parties..

ANNEXURE No. 1.

Advertisement No. 1/82.

Indian Posts and Telegraphs Department.

Office of the General Manager Telecom, U.P. Circle,

Lucknow.

General Manager Telecom., U.P. Circle, Lucknow requires candidates for Reserve Trained Pool in the cadre of Telegraphists as under :-

1. Requirements.

Sl. No.	Name of Head of other Telegraph Traffic Community Div.	Other (un- Medically (Recruiting Unit) served)	Reserved for B/C S/T Ex. handicapped.	Total S/Men
---------	--	--	---	----------------

1.	Chief Supdt. C.T.O., Agra	31 1 8	3 5	48
2.	Chief Supdt. C.T.O., Lucknow.	15 1 3	1 2	22
3.	Sr. Supdt Teleg. Traffic Allahabad	31 1 5	2 4	43
4.	Sr. Supdt. Teleg. Traffic, Bareilly.	31 1 5	2 4	43
5.	Sr. Supdt. Teleg. Traffic Varanasi.	22 1 5	2 3	33
6.	Sr. Supdt. Teleg. Traffic, Bareilly	23 1 6	2 4	36
7.	Supdt. Teleg. Traffic, Saharanpur	16 1 5	2 3	27

Total 169 7 37 14 25 252

2. General Conditions.

Candidates selected and brought on the panel after training, will be liable for regular absorption against

Gyan Bhawan

the clear vacancies of Telegraphists in the pay scale of 200-8-300-E.B.-340-10-360-12-420-E.B.-12-490 plus usual allowances as admissible provided they work as short duty staff, as and when called for against unfilled vacancies absentees ~~against~~ or extra work, for a period of one year, which can also be reduced if so required in the interest of the department. As short duty staff, they will be paid on hourly rate at Rs 2/- per hour, subject to maximum of 6 hours per day. Selected candidates of the panel are also liable to be put on short duty on the basis of their ready and easy availability ~~as~~ demand but their regular absorption will be made strictly in the order of merit, provided they have worked as short duty staff, as per the requirements of the Deptt. Any laxity to perform short duty will render them liable to be remained from the select panel along with penalties as per agreement executed.

3. AGE

Between 18 and 23 years on 1.7.82 upper age limit being relaxable for (i) Schedule Castes/Tribes by 5 years (ii) other categories like ex-servicemen, displaced persons duly recognised by Govt. of India, Central Govt. retrenched employees/orthopaedically handicapped persons, as per instructions in force. Candidates crossing upper age limit at the time of regular absorption, will depend upon further relaxation given by the Govt.

4. Minimum Educational Qualifications-

Pass in Matriculation or equivalent examination recognised by an Indian University or Board.

5. Selection

Guru Nanak Dev On the basis of marks obtained in the above mentioned examination, Bonus marks are awarded by raising the aggregate percentage in the basic examination

for (i) Higher Secondary Course/Pre University (ii) Intermediate three years degree course and (iii) Graduates/Post Graduates to the extent of 5,7 and 10 respectively. All the candidates who come under the selection zone will have to qualify in the dictation-cum-handwriting test in English (Matriculation Standard) and departmental type test to examine their speed in typing either in Hindi or in English, which will be conducted by the Divisional Heads of the Recruiting Units at their Headquarters. These tests will be at the cost of the candidates.

6. Preference

Preference will be given to those candidates who possess the typing knowledge with a speed of 40 words per minute and produce certificates to this effect from any standard institution duly recognised by the Central or State Government and pass the speed test conducted by the Deptt.

7. Selection Procedure

As mentioned in para 6 above, the candidates possessing the knowledge of typing and passing the prescribed speed test will be arranged on the basis of matriculation or an equivalent examination marks plus bonus marks for higher academic qualifications. Candidates without the knowledge of typing, will be arranged next on the basis of similar merits, below the last candidate of typing knowledge.

8. Training

All the selected candidates will be given training. Training for short duty staff will be given as per departmental rules in force. For regular absorption total 9 months training will be given to the candidates, during which a stipend of Rs 130/- per month will be paid to them.

9. Submission of applications

Applicants having their registration without any of the

of the Employment Exchange falling within the administrative jurisdiction of the Recruiting Division ~~xxx~~ may apply to the Recruiting Officer of the Divisional Unit latest by 15.9.82 on a plain paper giving the following particulars

- (i) Name in full (ii) Postal address in full,
- (iii) Date of birth in Christian Era ~~as~~ recorded in Matriculation or its equivalent examinations
- (iv) If a member of SC/ST- copy of the caste certificates ~~giveng~~ by the competent authority
- (v) If Ex-Serviceman (a) Date of enrolment (b) Date of discharge (c) Total service rendered with a copy of discharge certificate (vi) Educational qualifications beginning with matriculation or its equivalent and above and giving the name of examination passed, total marks obtained and their percentage etc. supported by the mark-sheets and certificates/ Degrees etc. (vii) Speed in typing with the copy of the certificate of the typing institution (viii) Name of the Division, where the employment is desired (ix) Registration number and name of the Employment Exchange indicating the date and year of registration.

Important Instructions

- (1) Applicants should submit the attested copies of documents in support of the educational qualifications, caste certificates, discharge certificates, marks obtained, type speed etc. along with their applications.
- (2) If the particulars given in the application forms are found incorrect or incomplete, the applications are liable to be rejected.
- (3) Applications sent in the covers should clearly superscribe the words "For the recruitment of Reserve Trained Pool of Telegraphists" and should

Gurugram 21/10/82

be sent well in time so as to reach the Divisional Officer concerned by 15.9.82 positively. Applications received after the target date will not be entertained.

(4) Applicants should also send two pass-port size photographs along with their applications, which should be duly attested by ~~Gazetted~~ officer.

(5) Applicants having their registration in more than one Employment Exchange and desiring to apply for more than one unit should send separate applications to the respective Divisional Officers.

(6) Applications in no case should be addressed to the General Manager Telecom, U.P. Circle, Lucknow or sent to him, all such applications will be treated as cancelled.

(7) No correspondence regarding the result of recruitment will be entertained.

(8) No enclosures for attaching with the applications already sent will be entertained, until and unless these are specifically called for by the recruiting authority.

True Copy

Govt of India

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. 1984.

Jai Prakash Srivastava. Petitioner.

V E R S U S

The Union of India and others. Opposite-Parties.

ANNEXURE No. 2.

Indian Post and Telegraph Department.

Karyalaya Mukhya Adhikshak,
Kendriya Tar Ghar, Lucknow.

No. CS/Car/Rectt.TL(RTP)/82 Dated 7th April, 1983.

On the basis of qualifying test in dictation-cum-hand writing and typing, the selection committee has found the following candidates in order of merit, suitable for selection as RTP telegraphists for the year 1982.

<u>S.No.</u>	<u>Name</u>	<u>Father's name</u>	<u>Merit.</u>
1.	Ashok Kumar Srivastava	Bankey Behari Srivastava	78.0
2.	Vijai Kumar Singh	Sunder Lal	76.8
3.	Ajai Kumar Malviya	Ravi Shanker Malviya	76.5
4.	Anil Kumar Srivastava	Hub Lal Srivastava	76.2
5.	Suresh Chand	Ram Lakhman	76.0
6.	Suseel Kumar Dixit	S.N. Dixit	74.6
7.	Km. Shashi Santa Tewari	D/O K.N. Tewari	73.8
8.	Ramesh Kumar	Gopi Shyam	73.4
9.	Shaukat Ali	Abdul Raheem	72.1
10.	Chandra Prakash	Om Prakash	71.8
11.	Brijesh Chandra Lari	Rajendra Nath Lari	71.0
12.	Hisammuddin	Riazuddin	70.8
13.	Amit Kumar Mukherjee	A.S. Mukherjee	70.0
14.	Anuj Kumar Saxena	Devi Charan Saxena	69.6
15.	Pramod Kumar	Badri Prasad	69.6
16.	Chandra Dev Shukla	Virdey Ram Shukla	69.4
17.	Km. Anupam Sawhney	K.L. Sawhney	69.4

6/4/83/2/83/4/1600

<u>S.No.</u>	<u>Name</u>	<u>Father's name</u>	<u>Merit.</u>
18.	Km. Ratna Bhatnagar	Ramesh Bhatnagar	69.2
19.	Baboo Lal	Chandrika Pd.	68.6
20.	Subhash Chandra	Rqm Krishan	68.4
21.	Smt. Abha Verma	W/O Girish Chandra	68.4
22.	Ishrat Ali	Hashmat Ali	68.2
23.	Sushil Kumar Srivastava	G.S. Srivastava	67.6
24.	Rajesh Kumar Pandey	Ram Suchet Pandey	67.6
25.	Jai Prakash Srivastava	Ram Adhar.	66.6
26.	Nagendra Singh	Ram Sakal Singh	66.6
27.	Vivek Chand	Hukum Chand	66.6
28.	Satya Narain Kashyap	Devi Prasad	66.4
29.	Ram Brij Pandey	C.T.O. Lucknow.	66.4
30.	Ashish Narain Awasthi	R.N. Awasthi	65.8

Ex-Service Men

31.	Rajendra Pd. Srivastava	Kushashwar Lal	44.5
32.	Nasim Ahmad Rizvi	Abdul Saleel	42.6
33.	Ram Deo Singh	Laxmi Narain Singh	54.6
34.	Polose G.	K.P. George	52.1
35.	Shiv Shanker Gupta.	Ehandi Lal Gupta.	52.0

Physically Handicapped

36.	Rakesh Chandra Pandey	Krishna Kant Pandey	59.6
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Scheduled Tribes

37.	Babu Lal Meena	HH Meena	61.6
38.	Dinesh Pd. Chaudhari	N.D. Chaudhari	55.6
39.	Laxmi Narain Meena	Sita Ram Meena	54.7

Schedule Castes

40.	Ram Tej	Jai Ram	65.4
41.	Kamlesh Chandra	Rameshwar Prasad	62.4
42.	Satya Ram Kanaujia	Ram Raj Kanaujia	61.8
43.	Ram Sewak	Ravi Das	60.2
42.	Laluu Prasad	Maha Bali	69.2
45.	Bandhu Prasad.	Raj Mani Prasad	69.4
46.	Sri Indra Kumar	Ram Gulam	58.4
47.	Ram Chandra	Ram Dhan.	57.8

Chief Superintendent

(19)

In the Hon'ble High Court of Judicature at Allahabad

Lucknow Bench : : Lucknow.

Writ Petition No. of 1984.

Under Article 26 Constitution of India

Jai Prakash Srivastava ... Petitioner.

Versus.

The Union of India & others ... Respondent.

ANNEXURE NO. 3

INDIAN POSTS AND TELEGRAPHS DEPARTMENT

From: Chief Superintendent,
Central Telegraph Office,
Lucknow.

To,

Shri Jai Prakash Srivastava,
S/O Sri Ram Adhar Lal Srivastava,
Directorate of Elections, U.P.,
Nawal Kishore Road,
Lucknow.

GR/21/2016/1160

(20)

A
26/4/83

2.

No. E-48/RTP-TL/82/25 Dt. at Lucknow the 8.4.83.

Subject:- Recruitment of Reserve Trained Pool
Telegraphist for the year 1982.

Re

You have been approved as Reserve Trained

Pool Telegraphist for 1982, accordingly you are
requested to present yourself in this office with
the following documents latest by 22nd April, 1983.

1. High School Certificate original and photo copy.
2. Inter/Degree certificate in original and Photo copy.
3. Character certificate from two Gazetted Officer.
4. Mark Sheet - High School/Inter/Degree in original and photo copies.
5. Employment Exchange registration card in original.
6. Security deposit pledged to President of India, for amount of Rs.
7. Discharge certificate in original, if you are Ex-serviceman.
8. Certificate of Physical hadicap if you are physically handicapped.

Govt. of India

Contd. 3/-

(21)

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3e

You will be given departmental training for a period of nine months and will be kept as Reserve Trained Pool Candidate for absorption against future vacancies as and when they arise.

Till such time you are absorbed against regular post ~~Traffic Division~~ on the you will be required to work in any office of Lucknow Telegraph Traffic Division of the homely rates prescribed from the time to time. (The present rate is Rs. 2.75 per hour.)

Chief Superintendent
Central Telegraph Office,

Lucknow.

T. C.

Govind Ballal

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench: Lucknow.

Writ Petition No. of 1984.

Under Article 26 Constitution of
India.

Jai Prakash Srivastva .. . Petitioner.

versus

The Union of India & others. . . Respondent.

ANNEXURE No. 4

INDIAN POSTS AND TELEGRAPHS DEPARTMENT

From : Chief Superintendent

REGISTERED

Central Telegraph Office, Lucknow-226001.

To. : Shri Jai Prakash Srivastva, S/o Shri
Ram Adhar, Lal Srivastva,
Directorate of Election U.P.,
Nawal Kishore Road,
Lucknow.

G-1072/25/162

(23)

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2.

No. E 48/RTP-TL /82 Dt. at Lucknow Aug. 27, 1983.

Subject:- Recruitment of Reserve Trained Pool
Telegraphists for the year 1982.

Please refer this office letter No.
E 48/RTP-TL/82, dated 8-4-83 in which your approval
as Reserve Trained Pool Telegraphist was conveyed
to you.

Due to technical reasons, the above orders
are hereby cancelled.

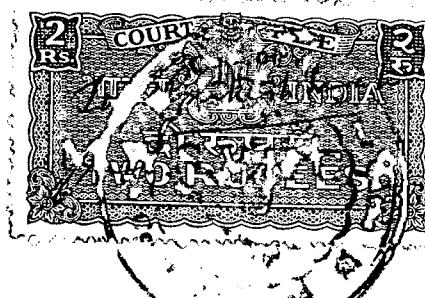
Chief Superintendent
Central Telegraph Office,
Lucknow- 226001.

VPK

2781983

T. C.

G. W. J. 7/27/83



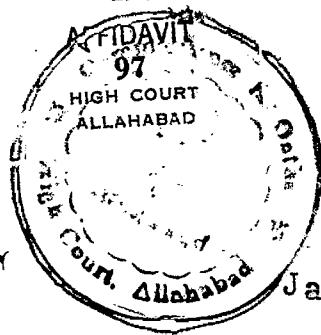
(24)

30

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
LUCKNOW BENCH, LUCKNOW.

AFFIDAVIT

1984



IN

WRIT PETITION UNDER ARTICLE 226 OF THE
CONSTITUTION OF INDIA.

Jai Prakash Srivastava. Petitioner.

V E R S U S

The Union of India and others. ... Opposite-Parties.

I, Jai Prakash Srivastava, aged about 23 years, son of Sri Ram Adhar ~~Xxx~~ Lal Srivastava, resident of Village Narottam Pur, Post Office Bhaishan, District Azamgarh, C/O Sri Ram Adhar Lal Srivastava, Section Officer, Election Directorate, Newal Kishore Road, Lucknow, do hereby solemnly affirm and state on oath as under :-

1. That the deponent is the petitioner in the above-noted writ petition and as such he is fully conversant with the facts of the case.
2. That the contents of paras 1 to 24 of the attached writ petition are true to the own knowledge of the deponent.
3. That the contents of paras 25 to 28 of the attached writ petition are believed by me to be true on the information gathered from his counsel.

Lucknow dated

January 12 1984.

G. J. P. Srivastava
Deponent.
I, the above-named deponent do

(2st

-2-

hereby verify that the contents of paras 1 and 2 of this affidavit are true to my own knowledge and the contents of para 3 of this affidavit are believed by me to be true on the legal advice tendered and no part of it is false and nothing material has been concealed, so help me God.

Lucknow dated
January 12, 1984.

S. R. Dwivedi
Deponent.

I identify the deponent who has signed in my presence.

S. R. Dwivedi

(S.R. Dwivedi)
Advocate.

Solemnly affirmed before me on 12-1-84
at 11 a.m./p.m. by Sri Jai Prakash Srivastava,
the deponent who is identified by Sri S.R. Dwivedi,
Advocate High Court, Allahabad.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read out, and explained by me.

D. N. Sanyal
Oath Commissioner

97/260
Date

12/1/84

on the said application passed on 12.1.84 by the Hon'ble Mr. Justice K.N.Goyal and Hon'ble Mr. Justice S.S. Ahmed is annexed herewith as annexure 1.

5. That the opposite parties No.1 to 3 have not yet appointed to the applicant till to-day inspite of the orders passed by the Hon'ble Mr. Justice K.N.Goyal and Hon'ble Mr. Justice S.S. Ahmed on 12.1.1984.
6. That in the ends of justice the petitioner, in view of the order dated 12.1.84 is entitled for the appointment.
7. That justice requires that the applicant be appointed to the post for which he has qualified and the opposite parties were pleased to issue the letter dated 8.4.1983.

P R A Y E R

It is therefore, prayed that this Hon'ble Court may be pleased to direct the opposite parties 1 to 3 to appoint the applicant in pursuance of the order dated 12.1.1984 passed by the Hon'ble Mr. Justice K.N. Goyal and Hon'ble Mr. Justice S.S. Ahmed.

Lucknow,
Dated April 10, 1984.

S.R.Dwivedi
(S.R. Dwivedi)
Advocate
Counsel for the Applicant.

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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

1984

AFFIDAVIT
69
HIGH COURT
ALLAHABAD

A F F I D A V I T

I N

Civil Misc. An. No. (w) of 1984.

In re

Writ Petition No. 209 of 1984.

Jai Prakash Srivastava. Petitioner-Applicant

V E R S U S

The Union of India and others. Opposite-Parties.

I, Jai Prakash Srivastava, aged about 23 years, son of Sri Ram Adhar Lal Srivastava, resident of Village Narottam Pur, Post Office Bhaishahan, District Azamgarh, C/O Sri Ram Adhar Lal Srivastava, Section Officer, Election Directorate, Newal Kishore Road, Lucknow, do hereby solemnly affirm and state on oath as under :-

1. That the deponent is the petitioner-applicant in the above-noted writ petition and as such he is fully conversant with the facts of the case.
2. That the contents of paras 1 to 5 of the attached application are true to the best knowledge of the deponent.
3. That the contents of paras 6 and 7 of the attached application are believed by me to be true.

Lucknow dated
April 25, 1984.

Jai Prakash Srivastava
Deponent.

I, the above-named deponent do hereby verify

that the contents of paras 1 and 2 of this affidavit are true to my own knowledge and the contents of para 3 of this affidavit are believed by me to be true and no part of it is false and nothing material has been concealed, so help me God.

Lucknow dated
April 25, 1984.

Jai Prakash Srivastava
Deponent.

I identify the deponent who has signed in my presence.

S. Dwivedi
(S.R. Dwivedi)
Advocate

Solemnly affirmed before me on 25/4/84
at 9:15 a.m. // p.m. by Sri Jai Prakash Srivastava,
the deponent who is identified by Sri S.R. Dwivedi,
Advocate High Court, Allahabad.

I have satisfied myself by examining the deponent
that he understands the contents of this affidavit
which has been read out, and explained by me.

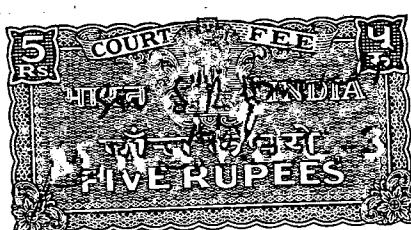
At N. Soni
Oath Commissioner
High Court, Allahabad
N. 69/328
25/4/84

महोदय श्रीमान

महोदय

वादी (मुद्दे)
प्रतिवादी (मुदालेह)

का वक्तालतनामा



महोदय

वादी (मुद्दे)

प्रतिवादी (मुदालेह)

नं० मुकदमा सन् १९ पेशी की ता० १९ ई०
ऊपर लिखे मुकदमा में अपनी ओर से श्री

एडवोकेट

महोदय

वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और
लिखे देता हूँ इस मुकदमा में वकील महोदय द्वयं अथवा अस्य
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी
जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल
दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने
हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें
या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का
दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युवत (दस्तखती)
रसीद से लेवें या पंच नियुक्त करे-वकील महोदय द्वारा की गई
वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी
स्वीकार करता हूँ कि मैं हर पेसी द्वयं या किसी अपने पैरोकार
को भेजता रहूँगा अगर मुकदमा अदम पैरवी में एक तरफा मेरे
खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील पर
नहीं होगी । इसलिए यह वकालतनामा लिख दिया कि प्रमाण
रहे और समय पर काम आवे ।

5-15 पुस्तकालय
हस्ताक्षर

साक्षी (गवाह).....
साक्षी (गवाह).....

दिनांक.....
महीना

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD PENCH
23-A Thornhill Road, Allahabad-211 001

OK
T.C. No. 1215 of 1987

No.CAT/Alld/Jud 40499
40501

dated the 20/9/89

Sanjuktesh Srivastava

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

TO

- 1- Shri S.N. Divedi, Advocate, Lucknow High Court Lucknow.
- 2- Shri D.S. Randhawa, Advocate Lucknow High Court Lucknow.

Whereas the marginally noted cases has been transferred by
N.C.U.O Under the provision of the
Administrative Tribunal Act XIII of 1985 and registered in this Tribunal
as above.

Writ Petition No. 209
of 1989

of the Lucknow High Court, Lucknow

The Tribunal has fixed date of
01.12.1989 1989. The

hearing of the matter at Gandhi
Bhawan, Opp. Residency, Lucknow.

If no appearance is made on your
behalf by your ~~same~~ one duly authorised to
act and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this 25th
day of August 1989.

dinesh/

DEPUTY REGISTRAR

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH
Gandhi Bhawan, Opp. Residency, Lucknow

TA 1215/87
No. C.A.T./Alld/Transfer 2955702955 Dated the 25/1/90

J. P. Sivastava APPLICANT'S

VERSUS

Union of India RESPONDENT'S

① To Sri. P. P. Sivastava, S/o Kam Adhikar
Lal Sivastava, 2/6 village Morolnampur
P.O. Bhaisahar, Distt. Aizamgash.
Shri (S. R. Desvele Adv
High Court Lucknow

Whereas the marginally noted cases has been transferred
by High Court Lucknow under the provision of the Administrative
Tribunal Act XIII of 1985 and registered in this Tribunal as above.

Writ Petition No. 207/86 The Tribunal has fixed date of
of 1990, of the Court of 14/1/90 1990. The hearing
arising out of order dated High Court Lucknow of the matter,

passed by _____ If no appearance is made on your
behalf by your some one duly authorised
to Act and plead on your behalf.
in _____

The matter will be heard and decided in your absence.
given under my hand seal of the Tribunal this 1
day of 8 1990.

dinesh/

8
DEPUTY REGISTRAR

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C.C.G.
P.T.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH
Gandhi Bhawan, Opp. Residency, Lucknow

** TA 1215787
No. CAT/Alld/Transfer/2955 Dated the 5-1-90

J. P. Srivastava APPLICANT'S

VERSUS

Union of India RESPONDENT'S

(1) To Jai Prakash Srivastava. S/o Ram Adhar
Lal. Srivastava. 52/6 Village Marothambar
P.O. Baisaharan. Distt. Azamgarh.
Shro. (S. R. Dev. Vedic Adv
High Court Lucknow

Whereas the marginally noted cases has been transferred
by High Court Lko under the provision of the Administrative
Tribunal Act XIII of 1985 and registered in this Tribunal as above.

Writ Petition No. 209184

of 1990, the Court of
High Court Lko

arising out of order dated

passed by _____

in _____

The Tribunal has fixed date of
10-1-90 1990. The hearing
of the matter.

If no appearance is made on your
behalf by your some one duly authorised
to Act and plead on your behalf.

The matter will be heard and decided in your absence.
given under my hand seal of the Tribunal this 1
day of 8 1990.

dinesh/


DEPUTY REGISTRAR

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CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

....

JUNE 1, 1990

C 66

S.S.U.P.

Registration No. T.A. No. 1215/87

(w.p. No. 209/84)

J.P. Srivastava ... Petitioner

vs

Union of India and ors ... Respondents

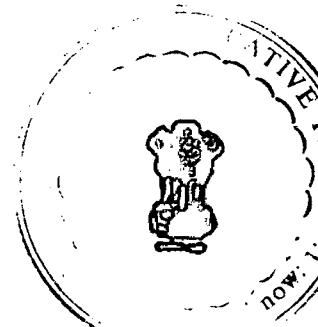
Hon' Mr P.C. Jain, A.M.

Hon' Mr J.P. Sharma, J.M.

(By Hon' Mr P.C. Jain, A.M.)

None is present for the parties.

No one is appeared for the applicant in this case on the dates so far fixed by the Tribunal. The notice sent to his counsel on 5-1-90 has not been received back and it will, therefore, be presumed to have been served. Notice sent to the petitioner on the same day at his permanent residential address has also been received un-served without any postal remarks. In the absence of any representation on behalf of the petitioner, the T.A. is dismissed in default and for want of prosecution.



Member (J)

MEMBER (A)

(sns)

JUNE 1, 1990

Lucknow.

Attested

True Copy

C.T.C. *Mr. C. T. C.*
Deputy Registrar

Central Administrative Tribunal
Lucknow Bench.